

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103

CP No. - 126/241/242/ND/2020

IN THE MATTER OF:

Nitesh Bhardwaj

Vs.

Sampark Properties Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 241-242

Order delivered on 29.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saurav Kalia
For the Respondent : Mr. Ashish Verma

ORDER

Mr. Saurav Kalia appeared on behalf of petitioner and Mr. Ashish Verma appeared on behalf of respondent.

In course of hearing, ld. Counsels for both the parties informed us that some other matters are pending before the different benches including the Hon'ble Principal Bench, NCLT New Delhi. They have also informed us that in one of the matters, the Hon'ble Principal Bench has fixed a date of 02.12.2020 with a direction to both the parties to be present before the Hon'ble Principal Bench.

In course of hearing, Ld. Counsel for the petitioner submitted that since the matter is pending before the Hon'ble Principal Bench to explore the possibility of settle the dispute amicably, therefore, at this stage, the petitioner does not wants to press the other interim reliefs, which he has referred in a application filed under Rule 11 of NCLT Rules. Ld. Counsel for the petitioner submitted that the respondent must be restrained from disposing off the immovable properties of R-1 Company. In reply Ld. Counsel for the respondent submitted that the respondent undertakes not to dispose of the immovable properties of R-1 Company.

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Considering the undertaking given by the respondent in course of hearing, both the parties are directed to maintain the status quo as it is on today in respect of immovable properties of R-1 Company till the next date of hearing. **List the case on 15.12.2020.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)